

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 301/MP/2023

Subject : Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, *inter alia*, seeking recovery of transmission charges due to the Petitioner.

Petitioner : Lakadia-Vadodara Transmission Project Limited (LVTPL)

Respondent : Adani Wind Energy Kutchh One Limited & Ors.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Senior Advocate, LVTPL
Shri Deep Rao Palepu, Advocate, LVTPL
Shri Arjun Agarwal, Advocate, LVTPL
Shri Geet Ahuja, Advocate, LVTPL
Ms. Iqra Khan, Advocate, LVTPL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Shri T.R. Mohapatra, WRLDC
Ms. Momai Dey, WRLDC

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner, the learned counsel for the Respondent, MSEDCL and the representative of the Respondent, CTUIL, made their respective submissions in the matter.

2. Further, in response to an observation of the Commission that the Respondent, CTUIL, had not yet filed the information sought *vide* the Record of Proceedings dated 13.8.2024, the representative of CTUIL requested the opening of the e-filing portal for filing the compliance affidavit.

3. Considering the submissions made by the learned senior counsel, the learned counsel and the representative for the parties, the Commission allowed CTUIL to file its compliance affidavit in the matter in three days, with a copy to the other parties, who may file their written submissions, if any, with a copy to the other side, within a week thereafter.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

